

Manish Manchanda vs. Harvinder Wadhwan


02.12.2020

Fresh application for issuance of fresh summons against the accused,
received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

Put up with file on 03.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

FIR NO. Not known
State vs.Pawan
U/s 392/34 IPC
PS Shakarpur

02.12.2020

Fresh application for calling status report about the accused, received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 03.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

Sayed Abdul Haseeb vs. Ganpati Enterprises & Anr.
CC No. 1899/20

02.12.2020

Fresh application for summoning of bank witness, received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

Put up with the file on 03.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

FIR NO. 313/20
State vs. Dheeraj
PS Shakarpur

02.12.2020

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 03.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

FIR NO. 471/20
State vs. Waseem
U/s 356/379/34 IPC
PS Krishna Nagar


02.12.2020

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 03.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs Sandeep & Ors.
FIR NO. 355/20
U/s 302/34 IPC
PS Krishna Nagar

02.12.2020

Present : Ld. APP for the State is present through VC.
Sh. Manjeet Singh, Id. Counsel for the accused through
VC.

Reply of IO received. Perused.

Issue notice to the IO/ SHC PS concerned to file reply on
03.12.20.

Copy of this order be sent to Ld. Counsel for applicant on
his email ID and a copy be also sent to the SHO PS concerned for
compliance and the same be uploaded on the Delhi District Courts
Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

FIR No. 204/19
State vs. Nizam Shekh
PS PIA
U/s 379/411 IPC

02.12.2020


Present : Ld. APP for the State is present through VC.

None for accused and surety through VC today.

I have perused order dated 01.12.2020.

Today status report has been received from Jail Superintendent, Mandoli Jail, as per which the accused Nizam Shekh is lodged in Mandoli Jail no. 13 in FIR NO. 02/20 PS Pandav Nagar.

I have perused the bail record. On 05.08.2020, verification report qua the surety was received and the bail bond of the accused was accepted till 01.10.2020. I have perused the said verification report as well. Issue fresh notice to surety through IO for 3/12/20.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs. Upender Singh
DD NO. 10A
U/s 185 M.V. Act
PS Shakarpur


02.12.2020

Present : Ld. APP for the State is present through VC.
None for applicant present through VC.

Application perused. I have also perused the reply of the IO.

The reply of the IO shows that the present matter pertains to the evening Court. Hence the application is dismissed for want of jurisdiction and the Id. Counsel for the applicant is directed to file the present application before the appropriate court.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs Pawan Kumar
FIR NO. 526/20
U/s 379/411 IPC
PS shakarpur

02.12.2020

Present : Ld. APP for the State is present through VC.

Sh. Habibur Rehman, Id. Counsel for the accused through VC.

The present application for release of mobile phone Samsung Galaxy M-11 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Gabbar Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner.**

Heard.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKB Court
Delhi/02.12.2020

eFIR NO. 015333/17
State vs. Unknown
U/s 379 IPC
PS Krishna Nagar

02.12.2020

Fresh application for seeking permission for release and sale /dispose off vehicle, received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 04.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

eFIR NO. 024170/18
State vs. Unknown
U/s 379 IPC
PS Shakarpur

02.12.2020

Fresh application for seeking permission for release and sale /dispose off vehicle, received through email.

Present:- Ld. APP for the State is available for hearing through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 04.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

FIR No. 424/08
State vs. Chanderveer Singh
PS Krishna Nagar

02.12.2020

Present : Ld. APP for the State is present through VC.


None for applicant through VC.

The Ahlmad has submitted that some more time is required to trace out the file.

On the LDOH also, the file was not traceable .

Ahlmad is directed to trace out the file within two days from today.

Let the present application be taken up along with the file on 05.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

FIR No. 23/19
State vs. Rihan @ Majid @ Gullu
PS Krishna Nagar
U/s 387/506 (21)/34 IPC

02.12.2020

Present : Ld. APP for the State is present through VC.


None for applicant/accused through VC.

Arguments heard on the present bail application on the LDOH.

Today the matter is listed for orders.

I have perused the bail application. I have also perused the reply of the IO. I have also perused the chargesheet. In the present case, serious allegations are reflected from the contents of the FIR. The complainant has alleged that on 26.01.2019, the present accused along with one associate threatened the complainant and told the complainant to arrange Rs.5,00,000/- and also told him that he had not done right by deposing against the accused in FIR NO. 426/17 PS Krishna Nagar. As per the FIR, the present accused is also accused in FIR NO. 426/17 PS Krishna Nagar U/s 302 IPC and the complainant is the witness in the said FIR. The complainant has also alleged that on 28.01.19 as well as on 30.01.19, the accused called him telephonically and threatened the complainant with dire consequences unless he gives Rs.5,00,000/- to the accused. As per the FIR, the complainant gave a recording of these telephonic conversations in a Pen Drive to the IO. Thus, the allegations are serious in nature. Importantly, on 20.01.2020, the first bail application of the accused was dismissed by this Court and there is no change in the circumstances. Therefore, the present bail application is dismissed.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs. Not known
FIR NO. 351/20
U/s 379/356 IPC
PS PIA

02.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL 1RQ 2549 (Auto)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Mool Chant wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs. Not known
FIR NO. 001155/2020
U/s 379 IPC
PS PIA

02.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant in person.

Application perused. Reply of the IO perused.

As per reply of IO, the mobile phone in question has not been recovered yet. Hence, the present application is dismissed being infructuous.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs Suraj Singh Rawat
e.FIR NO. 00064/20
U/s 379 IPC
PS PIA

02.12.2020

Present Ld. APP for the State is present through VC.

KA Mohd. Imran, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Suraj Singh Rawat.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further he is a young boy and the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property has been recovered from the present accused. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 10.06.2020. As per reply of the IO, case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

Bail bond be furnished to satisfaction of Jail Supdt. conc.

Copy of this order be sent to

Jail Supdt.

(Aakanksha Vyas)

MM-5, (East) KKD Court
Delhi/02.12.2020

State vs Suraj Singh Rawat

e.FIR NO. 000191/20
U/s 379 IPC
PS PIA

02.12.2020

Present : Ld. APP for the State is present through VC.

Mohd. Imran, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Suraj Singh Rawat.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further he is a young boy and the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property has been recovered from the present accused. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 10.06.2020. As per reply of the IO, case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

Handwritten: Bail bond be furnished to satisfaction of Jail Supt. Copy of this order be sent to Jail Supt.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs Suraj Singh Rawat
e.FIR NO. 000361/20
U/s 379 IPC
PS PIA

02.12.2020

Present: Ld. APP for the State is present through VC.

AKL Mohd. Imran, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Suraj Singh Rawat.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further he is a young boy and the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property has been recovered from the present accused. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 10.06.2020. As per reply of the IO, case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

*Copy of this order be sent to Jail
Supdt. conc. Bail bond be furnished
to satisfaction of Jail Supdt. conc.*

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02.12.2020

State vs Suraj Singh Rawat

e.FIR NO. 00059/20
U/s 379 IPC
PS PIA

02.12.2020

Present : Ld. APP for the State is present through VC.

Mr. Mohd. Imran, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Suraj Singh Rawat.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further he is a young boy and the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property has been recovered from the present accused. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 10.06.2020. As per reply of the IO, case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

Bail bond be furnished to satisfaction of Jail Supdt. Copy of this order be sent to Jail Supdt. conc.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/02/12/2020
Metropolitan Magistrate (East Distt)
Karkardooma Court Complex.
Date: 02/12/2020

State vs Suraj Singh Rawat

e.FIR NO. 011828/20
U/s 379/411/34 IPC
PS Shakarpur

02.12.2020

Present : *A* Ld. APP for the State is present through VC.

A Ld. Mohd. Imran, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Suraj Singh Rawat.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 04.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further he is a young boy and the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property has been recovered from the present accused. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 04.06.2020. As per reply of the IO, case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

Bail bond be furnished to satisfaction of Jail Supt. Copy of this order be sent to Jail Supt.

(Aakanksha Vyas)
MM-5, (East) KKD Court

Delhi/02.12.2020

(East Distt)
Kirti Complex

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